

[Shri A. Sreedharn];

tions but in Kerala they want late elections. How contradictory is there stand ?

**SHRI MORARJI DESAI (Surat) :** The no-confidence motion, even if admitted, may come up after some time, after seven or ten days. Its cause and purpose would be different. The adjournment motion is moved for quite a different purpose, generally on a matter of immediate importance. If that is postponed, what is the purpose of considering that. Whether the no-confidence motion is admitted or not, why should the adjournment motion not be considered and admitted ?

**MR. SPEAKER :** I will repeat what I said. Until a decision is taken by the House on the no-confidence motion, that is to say, whether to grant leave or not, I am not going to take up the adjournment motions.

**श्री अटल बिहारी वाजपेयी :** एक बार अविश्वास प्रस्ताव विचार के लिए स्वीकार कर लिया गया तो फिर कोई स्वयं प्रस्ताव नहीं लिया जा सकता है।

**अध्यक्ष महोदय :** देखेंगे।

**श्री अटल बिहारी वाजपेयी :** कैसे लिया जाएगा जब मंत्री परिषद के खिलाफ अविश्वास प्रस्ताव विचार के लिए पड़ा हुआ है ?

12.48 hrs.

# PAPERS LAID ON THE TABLE —Contd.

DELIMITATION OF COUNCIL  
CONSTITUENCIES (UTTAR  
PRADESH) AMENDMENT  
ORDER ETC.

THE MINISTER OF STATE IN THE  
MINISTRY OF LAW AND IN THE  
DEPARTMENT OF SOCIAL WELFARE  
(SHRI JAGANATH RAO) : I beg to  
lay on the Table—

- (1) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 968 in Gazette of India dated the 25th June, 1970, under sub-section (3) of section 13 of the Representation of the people Act, 1950. [Placed in Library. See. No. LT-3662/70].
- (2) A copy of Notification No. S.O. 1365 (Hindi and English versions) published in Gazette of India dated the 10th April, 1970 making certain amendments in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Kerala, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See. No. LT—3663/70].

## REPORT OF TARIFF COMMISSION ON FAIR SELLING PRICE OF ANTIMONY

THE DEPUTY MINISTER IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS, AND MINES AND METALS  
(SHRI BHANU PRAKASH SINGH) : On behalf of Shri Nitiraj Singh Chaudhary,

I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—

- (1) (i) Report (1969) of the Tariff Commission on the Fair Selling Price of Antimony [Placed in library. See No. LT—3664/70].
- (ii) Government Resolution No. 3(6)/69-Met. 1 dated the 12th June, 1970 notifying Government's decisions on the above Report. [Placed in library. See No. LT—3665/70].

- (2) A statement showing reasons why the documents mentioned at (1) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [Placed in library. See No. LT—3666/70].

REPORT OF COMMISSION OF INQUIRY INTO CONSPIRACY TO MURDER MAHATMA GANDHI

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : I beg to lay on the Table.

- (1) A copy of the Report of Commission of Inquiry into conspiracy to murder Mahatma Gandhi—(Kapur Commission Report) Parts I & II. [Placed in library. See No. LT—3667/70].
- (2) A statement explaining the reasons as to why the Hindi version of the report could not be laid on the Table simultaneously. [Placed in library. See No. LT—3668/70]

INDO-PAK TALKS ON FARAKKA BARRAGE PROJECT

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : On behalf of DR. K. L. RAO,

I beg to lay on the Table a statement on the Secretary-level talks between India and Pakistan held at New Delhi from 16th to 21st July, 1970 on Farakka Barrage Project and other matters relating to Eastern Rivers. [Placed in library. See No. LT—3669/70].

12.50 hrs.

RE. BUSINESS OF THE HOUSE  
—Contd.

श्री शिव चन्द्र झा (मधुबनी) : अध्यक्ष महोदय, आईएम नम्बर 9 पर मेरा प्वाइंट ऑफ ऑर्डर है। पहले भी इस बात को उठाया गया है। आपने देखा होगा कि इस पर कॉलिग एटेंशन नोटिस भी आपके पास आए हैं। इस वक्त आप का फर्ज हो जाता है कि आप उसको मंजूर करें ताकि सदन को मौका मिले कि वह सवाल जवाब करके मंत्रियों की खाना तलाशी कर सके। एक तरह से उनको स्टेटमेंट करने की इजाजत दे कर आप सदन को उसके इस अधिकार से वंचित करते हैं। इस तरह से मंत्री लोग याफ बच निकलने हैं और हमें मौका नहीं मिलता है कि इनको हम क्लास एग्जामिन कर सकें। वह जो स्टेटमेंट दे रहे हैं, उनको ऐसा करने से आप रोकें। कॉलिग एटेंशन आप मंजूर करें। उसके बाद आप उनको स्टेटमेंट देने के लिए कहें। उस पर हम सवाल करेंगे। यह जनतंत्रीय तरीका है। ये बहुत चालाक मंत्री हैं...

MR. SPEAKER : It is being laid on the Table. The other matter can be taken up latter.

श्री शिव चन्द्र झा : ये बहुत जल्द स्टेटमेंट ले आते हैं। जहां कॉलिग एटेंशन भी दिया होता है वहां भी ये तुरन्त स्टेटमेंट देने के लिए पहले आ जाते हैं। फरक्का बैरेज को लेकर पाकिस्तान एक इंटरनेशनल डिसप्यूट खड़ा करने की कोशिश कर रहा है। सदन का यह फर्ज है कि वह पूछे कि यह जो हाइड्रॉइड सांक की पालसी चल रही है, यह क्यों चलाई जा रही है।

MR. SPEAKER : It is not a constitutional objection.

श्री शिव चन्द्र झा : ऐसे विषय पर आप का इनको स्टेटमेंट करने का मौका नहीं देना चाहिए। कॉलिग एटेंशन मोशन दिया हुआ